

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2020 (AS ON 31.12.2020)

1. Name of Officer (in full] Mahitosh Kumar _____ 3. Present post held Dy. Director _____
 2. Service to which the officer belongs (Technical) _____ 4. Present Pay Eleven _____

| Name of District, Sub-Division, Taluk & Village or City in which property is situated(full location & postal address) | Name & Details of Property Housing, Lands and Other Buildings | Cost of construction /Acquirement (and year when purchased) including of land in case of house and | Present Value * | If not in own name, state in whose name held & his/her relationship to the Govt. Servant | How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired. | Annual Income from property | Remarks |
|---|---|--|-----------------|--|--|-----------------------------|---------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) | (8) |
| 1. Ajnara Ambrocia sec 118 Gautam budhdh Nagar . | 1275 sq ft residential under construction. | 2014 | 53lacs | With wife 50/50 | Purchase | N.A. | |
| | 2000Sq ft residential land. | Hereditary | 75lacs | Hereditary | Hereditary | N.A. | |
| 2. Vill. Jaganpura New bypass near Patna central School, | 600Sq Ft residential land | Hereditary | 20lacs | Hereditary | Hereditary | N.A. | |
| 3. Vill . Asochak New bypass Patna | Own House and residential land 2500 Sq. ft | Hereditary | 50lacs | Hereditary | Hereditary | 10000 p.m | |
| 4. Patel Nagar , Malgodam Nawadah. | | Hereditary | 10lacs | Hereditary | Hereditary | 10000p.a. | |
| 5. Vill Laxmanpur Dist Patna | Own house and agricultural land 1.5 Acre approx.. | Hereditary | | | | | |

Signature

(Signature)

Name

(MAHITOSH KUMAR)

Designation

Dy. Director

Date

25/1/2021

Note

- 1) * In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) ** Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B] services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1] of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.